

रखने की जरूरत है, वरना हम लोगों को कैसे पता चलेगा कि इन का तत्काल जारी करना क्यों जरूरी था ? इसके बिना हम अपनी राय इन पर कैसे दे सकेंगे। इस लिए मेरा अनुरोध है कि आप आदेश जारी कर दीजिए हर आर्डिनन्स के साथ एक स्पष्टीकरण दिया जाए।

**MR. SPEAKER:** It was very interesting to hear you talk about my previous rulings. I appreciate them so much. The objections are mainly to the ordinances issued in July. I think even right up to 6th July, that is a reasonable time. The main objection is about the ordinances issued on the 15th and 17th July. I am going to look into it as to what was the urgent need for this quick action when already it was known that the session is starting on the 22nd. The minister says he will try to bring these facts before me.

**श्री मधु सिन्घे :** इन के साथ एक्सप्लेनेटरी मैमोरेण्डम क्यों नहीं है —यही तो मैं कह रहा हूँ।

**MR. SPEAKER:** We can consider that suggestion for future. That is not the question at present. You have quoted my rulings. That is the only bad thing that sometimes one is confronted with one's own rulings. They are used only up to the limit where they can be useful for you. You have not read other part of it. As to what is very clear and near I have to decide. In that case, it was just a day or two days earlier. Now it is five days, I should say, or even one week. You all kept quite over that and gave me advice on other matters. Still, I believe they must satisfy me as to what was the urgent nature of it. I am not going to give a ruling on that now. I must get all the facts. Until then I am not going to displease you or oblige you.

**STATEMENT Re. MARKET LOANS FLOATED BY THE CENTRAL GOVERNMENT, INCOME-TAX (2ND AMDT.) RULES, 1974 AND NOTIFICATIONS ETC.**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH):** I beg to lay on the Table:—

- (1) A statement (Hindi and English versions) indicating the result of market loans floated by the Central Government in July, 1974. [Placed in Library. See No. LT-7067/74.]
- (2) A copy of the Income-tax (Second Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. S.O 291 (E) in Gazette of India dated the 14th May, 1974, under section 296 of the Income-tax Act, 1961.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
  - (i) The Central Excise (Third Amendment) Rules, 1974 published in Notification No. G.S.R. 528 in Gazette of India dated the 1st June, 1974.
  - (ii) The Central Excise (Fifth Amendment) Rules, 1974, published in Notification No. G.S.R. 612 in Gazette of India dated the 22nd June, 1974.
  - (iii) The Central Excise (Sixth Amendment) Rules, 1974 published in Notification No. G.S.R. 613 in Gazette of India dated the 22nd June, 1974.
  - (iv) The Central Excise (Fourth Amendment) Rules, 1974, published in

Notification No. G.S.R. 614 in Gazette of India dated the 22nd June, 1974. [Placed in Library. See No. LT-7068/74.]

- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 227(E) to 234(E) published in Gazette of India dated the 11th May, 1974 together with an explanatory memorandum.
- (ii) G.S.R. 243(E) published in Gazette of India dated the 18th May, 1974 together with an explanatory memorandum.
- (iii) G.S.R. 476 published in Gazette of India dated the 18th May, 1974 together with an explanatory memorandum.
- (iv) G.S.R. 477 published in Gazette of India dated the 18th May, 1974 together with an explanatory memorandum.
- (v) G.S.R. 502 and G.S.R. 503 published in Gazette of India dated the 25th May, 1974 together with an explanatory memorandum.
- (vi) G.S.R. 504 published in Gazette of India dated the 25th May, 1974 together with an explanatory memorandum.
- (vii) G.S.R. 264(E) published in Gazette of India dated the 22nd June, 1974 together with an explanatory memorandum.
- (viii) G.S.R. 616 published in Gazette of India dated the 22nd June, 1974 to-

gether with an explanatory memorandum. [Placed in Library. See No. LT-7069/74.]

- (5) A copy each of the following Notifications (Hindi and English versions) under subsection (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi:—

- (i) The Delhi Sales Tax (Fifth Amendment) Rules, 1974 published in Notification No. F. 4(27)/68-Fin.(Genl.) in Delhi Gazette dated the 19th June, 1974.
- (ii) The Delhi Sales Tax (Sixth Amendment) Rules, 1974, published in Notification No. F. 3(182)/71-Fin. (G) in Delhi Gazette dated the 27th June, 1974. [Placed in Library. See No. LT-7070/74.]

- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

- (i) G.S.R. 220(E) to 226(E) published in Gazette of India dated the 11th May, 1974 together with an explanatory memorandum.
- (ii) G.S.R. 500 published in Gazette of India dated the 25th May, 1974 together with an explanatory memorandum.
- (iii) G.S.R. 501 published in Gazette of India dated the 25th May, 1974 together with an explanatory memorandum.
- (iv) G.S.R. 271(E) published in Gazette of India dated

the 17th June, 1974 together with an explanatory memorandum.

- (v) G.S.R. 276(E) published in Gazette of India dated the 20th June, 1974 together with an explanatory memorandum.

- (vi) G.S.R. 306(E) published in Gazette of India dated the 9th July, 1974 together with an explanatory memorandum.

[Placed in Library. See No. LT-7071/74.]

- (7) (i) A copy of Notification No. (GHN-255) GST-1074/(S. 49)-(31)-TH published in Gujarat Government Gazette dated the 25th April, 1974 making certain amendments to Notification No. (GHN-627) GST-107/(S. 39)-TH dated the 29th April, 1970, under sub-section (3) of section 49 of the Gujarat Sales Tax Act, 1969, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

- (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification.

[Placed in Library. See No. LT-7072/74.]

- (8) (i) A copy of the Bombay Sales of Motor Spirit Taxation (Gujarat Second Amendment) Rules, 1974, published in Notification No. (GHN-256) MSA-1074/(21)-TH in Gujarat Government Gazette dated the 25th April, 1974 under sub-section (4) of section 36 of the Bombay Sales of Motor Spirit Taxation Act, 1958, read with clause (c) (iii) of the Proclamation dated the 9th

February, 1974 issued by the President in relation to the State of Gujarat.

- (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification.

[Placed in Library. See No. LT-7072/74.]

- (9) A copy of the Bombay Prohibition (Drugs Permits) Medical Board (Gujarat Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. GH|SH|370|BPA|1073|3872-P in Gujarat Government Gazette dated the 4th April, 1974, under sub-section (4) of section 143 of the Bombay Prohibition Act, 1949, read with clause (c) (iii) of the Proclamation dated 9th February, 1974 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-7073/74.]

श्री अटल बिहारी वाजपेयी : आप आइटम सात को देखें। गुजरात के सम्बन्ध में राष्ट्रपति द्वारा जारी की गई दिनांक 9 फरवरी 1974 की उद्घोषणा का केवल अंग्रेजी संस्करण रखा गया है हिन्दी संस्करण नहीं रखा गया है। एक वक्तव्य रख दिया गया है कि हिन्दी संस्करण हम क्यों नहीं रख सके हैं। यह बात बहुत दिन से उठ रही है और मुझे लगता है कि पार्लियामेंट अपने द्वारा बनाए गए कानून का उल्लंघन कर रही है। 1963 में हमने एक आफिशल लैंग्वेजिज एक्ट पास किया था। मैं उसकी धारा 3 को उद्धृत करना चाहता हूँ :

"Notwithstanding anything contained in sub-section (1) both Hindi and English languages shall be used for resolutions, general orders, rules, notifications, administrative or other reports or press communiques issued or made by the Central Government or by a Ministry/Department or office or of a corporation or company owned or controlled by the Central Government or of any office of such corporation or company;

(2) administrative and other reports and official papers laid before the House or the Houses of Parliament."

इस एक्ट की धारा 3, 26 जनवरी, 1965 को लागू की जा चुकी है, इस तरह की सरकारी घोषणा सरकार कर चुकी है। लेकिन 1965 के बाद 1974 तक अभी तक सारे कागज अंग्रेजी के साथ साथ हिन्दी में नहीं रखे जाते हैं। कारण यह दिया जाता है कि हम कर नहीं पाए। यह जो कारण है यह समाधानकारक नहीं है। संसद द्वारा बनाए गए कानून का उल्लंघन संसद कब तक करती रहेगी? अगर व्यावहारिक कठिनाइयाँ हैं तो उनको हल किया जा सकता है। अगर हिन्दी के अनुवादक नहीं हैं तो उन्हें भरती किया जा सकता है। अगर अंग्रेजी का काम हो सकता है तो साथ-साथ हिन्दी का काम क्यों नहीं हो सकता? या तो पार्लियामेंट ने जो आफिशल सैंगुएजिज एक्ट पास किया था, उसको आप रद्दी की टोकरी में फेंक दीजिए वना उस पर आप अमल करें। 26 जनवरी, 1965 को आपने क्लॉज 3 को लागू किया और कहा कि अंग्रेजी के साथ-साथ काम हिन्दी में भी चले। यह सारे देश का फौसला है। हमारे अंग्रेजी समर्थक मित्रों को भी इसमें कोई आपत्ति नहीं होनी चाहिये। लेकिन मैं समझता हूँ कि सरकार

अपने निकम्पेपन के कारण हिन्दी को अंग्रेजी के बराबर का स्थान नहीं दे पा रही है। आप सरकार को कहिये कि कल से यह बात नहीं चलेगी, कल से यह बरदास्त नहीं किया जाएगा कि हिन्दी की प्रति न आए। कोई भी कारण हमारे गले के नीचे नहीं उतरेगा।

**SHRI K. R. GANESH:** Sir, as far as these notifications are concerned, the Gujarat Government had no arrangement for translation of this into Hindi. The Official Languages Legislative Commission here was also not in a position to do it. Since Parliament had met, if we had waited for a Hindi version it would have delayed the placing of this notification on the Table for which also objection would have been raised. Therefore, we have done this.

**श्री अटलबिहारी वाजपेयी :** राष्ट्रपति विज्ञप्ति जारी की थी। गुजरात सरकार द्वारा जारी की गई यह विज्ञप्ति नहीं है। यह 9 फरवरी को जारी की गई है। हम जुलाई में बैठक के लिए एकत्र हुरे हैं। क्या 9 फरवरी को जारी की गई अंग्रेजी की विज्ञप्ति का 22 जुलाई तक हिन्दी में अनुवाद नहीं हो सकता था? सरकार कैसा स्पष्टीकरण दे रही है

**MR. SPEAKER:** What is the practice in the States when they are under Central rule? Do they send the translated Hindi copies also? What is the rule?

**SHRI K. R. GANESH:** As far as the Hindi States are concerned, there is no difficulty. We have been told by the Gujarat Government that they have no arrangement for translating English Notification into Hindi.

**MR. SPEAKER:** Some procedure should be laid down. When they come to Parliament, the procedure followed should be that of Parliament. I appreciate the difficulty. But Mr. Vajpayee's observation is also

valid. If the Parliament is seized of them, the procedure and practice should also be ours.

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955 AND GUJARAT PANCHAYATS ACT, 1961 AND TWO STATEMENTS

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Sugar (Price Determination for 1973-74 Production) Fourth Amendment Order, 1974, published in Notification No. G.S.R. 250(E) in Gazette of India dated the 31st May, 1974.
- (ii) The Sugar (Price Determination for 1973-74 Production) Fifth Amendment Order, 1974, published in Notification No. G.S.R. 251(E) in Gazette of India dated the 31st May, 1974.

[Placed in Library. See No. LT-7074/74.]

(2) (a) A copy each of the following Gujarat Government Notifications under sub-section (4) of section 323 of the Gujarat Panchayats Act, 1961, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat:—

- (i) The Gujarat Panchayat Service General Provident Fund (Amendment) Rules, 1974, published in Notification No. KP|95-(74)|GPF|1073|25|15|TH in Gujarat Government Gazette dated the 20th April, 1974, together with an explanatory note.

(ii) The Gujarat Panchayat Service (Classification and Recruitment) (Third Amendment) Rules, 1974, published in Notification No. KP|122|74|PRN|1073-3303-TH in Gujarat Government Gazette dated the 18th May, 1974 together with an explanatory note.

(b) Two statements (Hindi and English versions) explaining reasons for not laying the Hindi versions of the above Notifications.

[Placed in Library. See No. LT-7075/74.]

ANNUAL REPORTS OF TAMILNADU AGRO-INDUSTRIES CORPORATION LTD., MADRAS AND GUJARAT AGRO-INDUSTRIES CORPORATION LTD., AHMEDABAD FOR 1971-72 AND 1972-73 RESPECTIVELY AND A NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): On behalf of Shri Annasahib P. Shinde, I beg to lay on the Table—

(1) (i) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956—

- (a) Annual Report of the Tamilnadu Agro-Industries Corporation Limited, Madras, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) Annual Report of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1972-73 along with the Audited accounts.

(ii) A statement (Hindi and English versions) showing reasons for